

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 12/2007

IN THE MATTER OF:

Corporate Capital Services (India) Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391 & 394 of the Companies Act

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

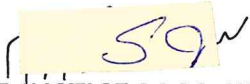
For the Petitioner(s) : Mr. Mayank Bughani & Mr. Alok Krishna Agarwal, Advocates

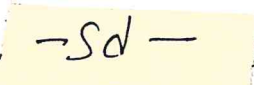
ORDER

The official liquidator has raised the issue of Income Tax return and the status report. A perusal of the copy of e-filing portal of income tax attached by the petitioner (Annexure-A/7) with the affidavit dated 24.07.2017 shows that for the assessment year 2012-13 & 2013-14 the file is stated to be transferred to Assessing Officer which shows that the accounts were under scrutiny.

Learned counsel for the petitioner states that the latest status of the report shall be filed with a copy in advance to the learned counsel for the Official Liquidator and Regional Director.

List for further consideration on 05.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

10.08.2017

Vineet